(Andhra Pradesh), Shrimati Vandana Chavan (Maharashtra), Shri Rajmani Patel (Madhya Pradesh) and Dr. Sasmit Patra (Odisha).

Concern over various problems faced by journalists

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश) : माननीय सभापति महोदय, मैं आज आपके माध्यम से लोकतंत्र के चौथे स्तम्भ की समस्याओं पर सरकार का ध्यान आकर्षित करना चाहती हूं। महोदय, लोकतंत्र बिना पत्रकारिता के अधूरा है और मैं सरकार के प्रति बहुत आभारी हूं कि 1867 में बने काले कानून को समाप्त करके पत्रकारों के हित में नया कानून बनाया गया।

महोदय, मैं एक विषय के संबंध में कहना चाहती हूं। पहले मान्यता प्राप्त पत्रकारों को रेलवे रिज़र्वेशन में डिस्काउंट मिलता था, परंतु कोरोना काल के बाद से वह डिस्काउंट मिलना रुक गया है। मैं यह भी कहना चाहती हूं कि पत्रकारों के निवास क्षेत्र अथवा कार्यक्षेत्र में पड़ने वाले मंडल के सभी टोल्स पर टोल टैक्स फ्री किया जाए और जो कोरोना काल से पहले उनको रिज़र्वेशन में डिस्काउंट मिलता था, उस डिस्काउंट को दोबारा चालू कर दिया जाए। बिना पत्रकारों के सही समाचार पत्रों का प्रकाशन नहीं हो पाता है, यह भी दिक्कत की बात है।

महोदय, मैं आपके माध्यम से सरकार से अनुरोध करना चाहती हूं कि पत्रकारों की सुविधाओं को ध्यान में रखते हुए, इन दोनों मांगों पर सरकार ध्यान दे। धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Shrimati Seema Dwivedi: Dr. Ashok Bajpai (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. K. Laxman (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Vijay Pal Singh Tomar (Uttar Pradesh), Shri Niranjan Bishi (Odisha), Shrimati Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra), Dr. Santanu Sen (West Bengal), Dr. Amar Patnaik (Odisha), Shrimati Sulata Deo (Odisha) Shri Kanakamedala Ravindra Kumar (Andhra Pradesh) and Dr. Sasmit Patra (Odisha).

Now, Shri Aneel Prasad Hegde.

Concern over negative impacts of Genetically Modified (GM) Crops on the Indian People

SHRI ANEEL PRASAD HEGDE (Bihar): Mr. Chairman, Sir, thank you for giving me an opportunity to speak on an important issue of the health and socio-economic impacts of GM crops on the Indian people. The Bt-gene (GMO) was introduced into Hybrid Cotton in India, the only country in the world to do so, as a 'value-capture mechanism'. Conservative estimates indicate that Indian farmers may have paid an additional amount of Rs. 14,000 crore for Bt cotton seeds and trait fees between 2002 and 2018. The hybrid technology disallows seed-saving by millions of small farmers.

Yet, the plan is to similarly use hybrids in other Bt and HT (Herbicide tolerant) crops and also to commercialise HT GM HYBRID DMH11 Indian mustard developed by Dr. Deepak Pental. Herbicide tolerant crops are pesticidal crops used to kill weeds, a serious health hazard. A failed unsustainable technology world-wide, it has led to resistant superweeds and huge increases in pesticide-use.

HT Hybrid DMH-11 cannot dent India's oilseeds imports, because it is out-yielded by non-GMO mustard hybrids and varieties. India imports illegal GM canola rape oil, which is not Indian Mustard. The fact is that herbicide-tolerant hybrid mustard will contaminate in a few short years non-GMO Indian mustard and destroy Indian mustard farming. The socio-economic environmental impact of GM technology on India's farming, contamination of our non-GMO organic exports, health and food security are not assessed. These are questions of ethics. We should be listening not to scientists and large businesses, but to experts on social justice, human rights, animal welfare and third world development, the very experts that are not consulted. The evidence against GMO is incontrovertible. GMOs will destroy Indian agriculture, which is non-GMO and our export markets, of thousands of crores. By the way, Sir, the scientist who has developed this GMO DMH-11 is a person against whom allegations of plagiarism, forgery and theft of seeds were there and he had to go to the Tihar Jail. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Aneel Prasad Hegde: Dr. Amee Yajnik (Gujarat), Dr. Fauzia Khan (Maharashtra), Dr. Amar Patnaik (Odisha), Dr. Santanu Sen (West Bengal), Shri M. Shanmugam (Tamil Nadu), Shir NIranjan Bishi (Odisha), Shirmati Vandana Chavan (Maharashtra), Shrimati Mahua Maji (Jharkhand) and Dr. Sasmit Patra (Odisha).

Need for Government interventions and legislations for regulating AI-generated deepfake videos

श्री कैलाश सोनी (मध्य प्रदेश) : माननीय सभापति जी, आपका धन्यवाद कि आपने मुझे बोलने का अवसर दिया।

मान्यवर, डीपफेक के गलत उपयोग के खतरों को रोकने के लिए हमारा विषय है कि इस पर भारत सरकार योजना और कानून बनाए। डीपफेक तकनीक ने व्यक्तिगत और सामाजिक दृष्टि से नए सवाल उत्पन्न किए हैं। यह तकनीक तस्वीरों और वीडियो को मूल रूप से संपादित करके ऐसा महसूस कराती है कि वे असली हैं, जिससे उनका गलत तरीके से उपयोग हो सकता है। हमें डीपफेक के गलत उपयोग और उसकी चुनौतियों पर ध्यान देने की आवश्यकता है। माननीय प्रधान मंत्री जी ने भी इस पर चिंता व्यक्त की है। डीपफेक तकनीक का सबसे बड़ा खतरा